

आयकर अपीलिय अधिकरण
दिल्ली पीठ "एस एम सी", दिल्ली
श्री विकास अवस्थी, न्यायिक सदस्य

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH "SMC", DELHI
BEFORE SHRI VIKAS AWASTHY, JUDICIAL MEMBER
आअसं.3032/दिल्ली/2025 (नि.व. 2013-14)
ITA No.3032/DEL/2025 (A.Y.2013-14)

Satyavir Singh Chandel HUF,
361, Sector-8, Karnal, Haryana 132001

PAN: AAMHS-7226-L

..... अपीलार्थी/Appellant

बनाम Vs.

National Faceless Assessment Centre,
Delhi

..... प्रतिवादी/Respondent

Assessee by : Shri R.C Rai, Advocate

Department by : Ms. Sudha Gupta, SR. DR

सुनवाई की तिथि/ Date of hearing : 30/07/2025

घोषणा की तिथि/ Date of pronouncement: : 30/07/2025

आदेश/ORDER

PER VIKAS AWASTHY, JM:

This appeal by the assessee is directed against the order of Commissioner of Income Tax (Appeals), National Faceless Appeal Centre, Delhi [in short 'the CIT(A)'] dated 11.03.2025, for Assessment Year 2013-14.

2. Shri R.C Rai, appearing on behalf of the assessee submitted that the assessee wishes to withdrawn this as two appeals against the same order of CIT(A) were inadvertently filed. The other appeal was filed by the assessee in ITA No. 2220/Del/2025. Therefore, the later appeal is being withdrawn. The Id. Counsel also filed letter dated 30.07.2025 for withdrawal of appeal.

3. Ms. Sudha Gupta, representing the department raised no objection to the said request.

4. In light of written request dated 30.07.2025 (supra) received from the Counsel of assessee, appeal of the assessee is dismissed as withdrawn, as prayed for.

Order pronounced in the open court on Wednesday the 30th day of July, 2025.

Sd/-

(VIKAS AWASTHY)

न्यायिक सदस्य/JUDICIAL MEMBER

दिल्ली/Delhi, दिनांक/Dated 30/07/2025

NV/-

प्रतिलिपि अग्रेषितCopy of the Order forwarded to :

1. अपीलार्थी/The Appellant ,
2. प्रतिवादी/ The Respondent.
3. The PCIT/CIT(A)
4. विभागीय प्रतिनिधि, आय.अपी.अधि., दिल्ली /DR, ITAT, दिल्ली
5. गार्ड फाइल/Guard file.

BY ORDER,

//True Copy//

(Asstt. Registrar) ITAT, DELHI